

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 03/Rules/DHC

Dated: 22.01.2026

In exercise of the powers conferred under Article 215 of the Constitution of India read with Section 23 of the Contempt of Courts Act, 1971 and all other incidental powers and to regulate proceedings for contempt of the High Court of Delhi and the Courts subordinate to it, the High Court of Delhi hereby makes the following amendment in the Contempt of Courts (Delhi High Court) Rules, 2025:-

The following proviso shall be added after Rule 9(1) of the Contempt of Courts (Delhi High Court) Rules, 2025:-

Provided that a civil contempt petition, motion or reference arising out of a pending matter shall be listed before the Bench where the matter is pending.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By order of this Court

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL